

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:5461

ANSWERED ON:28.04.2010

COMPENSATORY AFFORESTATION PROGRAMME

Singh Chaudhary Lal

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether there is any mechanism to monitor the activities under the Compensatory Afforestation Programme;
- (b) if so, the details thereof;
- (c) whether the Government has recently reviewed the performance of Compensatory Afforestation Programme in the country;
- (d) if so, the outcome thereof; and
- (e) the funds allocated for Compensatory Afforestation Programme to various agencies during each of the last three years and the current year, year-wise?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (e) The Supreme Court of India approved the guidelines dated 2nd July, 2009 on State Compensatory Afforestation Fund Management and Planning Authority (State CAMPAs) vide its order dated 10th July, 2009. Accordingly, 29 State CAMPAs have been established so far in various States/UTs. Funds to the tune of 10% of the amount deposited by each State/UTs in the accounts of Adhoc Compensatory Afforestation Fund Management and Planning Authority (Adhoc CAMPAs), as on 30th June, 2009, have been released to 28 of 29 State/UTs which have established State CAMPAs. Funds will be released to the remaining States/UTs after they establish the State CAMPAs.

The guidelines on State CAMPAs contain the mechanism for monitoring of the works undertaken by State CAMPAs. The Steering Committees constituted under the State CAMPAs are inter alia required to monitor progress of the utilization of funds released by the State CAMPAs; approve the Annual Plan of Operation (APO) prepared by the respective Executive Committees and approve the Annual Reports and Audited Accounts of the State CAMPAs. Besides the Steering Committees of the State CAMPAs, the National CAMPAs Advisory Council (NCAC) established in the Ministry of Environment and Forests will also regularly monitor and evaluate, in consultation with States, projects being undertaken by the State CAMPAs.

The Ministry of Environment and Forests reviewed the progress of establishment of State CAMPAs with the Principal Chief Conservator of Forests of States/UT Governments on 3rd March, 2010. It was noted that the progress in this direction was satisfactory. The release of funds to the State CAMPAs commenced during 2009-10 in accordance with the order of the Supreme Court dated 10th July, 2009. Details of the funds released to the State CAMPAs is placed at Annexure.